

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR.

Date of Order: 8.3.1995.

O.A. No.94/95

Harji ... APPLICANT

Versus

Union of India & Ors. ... RESPONDENTS

Mr. Y.K. Sharma, Counsel for the applicant.

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CORAM:

Hon'ble Ms Usha Sen, Administrative Member.

BY THE COURT:

This is a case in which the applicant who is working as Head Trolley Man under the respondents is aggrieved by his posting under Permanent Way Inspector Grade-III Ellenabad in terms of the order dated 21.2.95 of the respondent No.4 at Annexure A/1. His prayer is that he should be allowed to work under the Permanent Way Inspector Grade-I as per the posting order made earlier on 31.1.95 at Annex. A/3. The ground on which he claims being entitled to work under the Permanent Way Inspector Grade-I, is that in accordance with his seniority he has a right to such a ^{posting} post. According to him, there is nobody else senior to him for such a posting.

2. It is seen that the applicant has not made any representation to the respondents regarding his grievance in the matter of posting. The applicant

may, therefore, make a representation to the competent authority regarding his posting which may be decided by the respondents with a speaking order within 45 days ^{its} from the date of receipt ~~of the representation~~.

With this direction the O.A. stands disposed of at admission stage. A copy of the OA may be sent to the respondents alongwith the copy of this order.

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(USHA SEN)

Member (A)

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